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GOVERNMENT OF KERALA
PERSONNEL AND ADMINISTRATIVE REFORMS DEPARTMENT

Applications are invited for the vacancy of one Judicial Member and one Administrative Member in the Kerala Administrative Tribunal.

The details of eligibility conditions and the application form to be filled up may be downloaded from the Information and Public Relations Department's website (www.prd.kerala.gov.in) and the High Court website (www.highcourtofkerala.nic.in). Separate application should be submitted for each post. In case of serving officers of Central/State Government, their applications should be routed through the Cadre Controlling authorities. The last date for receipt of the applications in the Department is 5 p.m on 07.05.2014. Defective and late applications will not be considered. The applications with relevant documents should be addressed to the Secretary, Personnel & Administrative Reforms Department, Government Secretariat, Thiruvananthapuram - 695001. The application envelope should carry the title "Application for the post of Judicial Member/Administrative Member, Kerala Administrative Tribunal".

Secretary,
Personnel & Administrative
Reforms Department

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GOVERNMENT OF KERALA

PERSONNEL & ADMINISTRATIVE REFORMS (AR-XII) DEPARTMENT

Applications are invited from eligible candidates for filling up one vacancy of Judicial Member and one vacancy of Administrative Member in the Kerala Administrative Tribunal.

2. **Qualification for appointment as a Judicial Member, Kerala Administrative Tribunal.** (The Administrative Tribunals Act, 1985 as amended by the Administrative Tribunals (Amendment) Act, 2006).

Regarding eligibility conditions, Sub-Section 2(b) of Section 6 of the Administrative Tribunals Act, 1985 as amended by the Administrative Tribunals (Amendment) Act, 2006 provides that-

"6(2) A person shall not be qualified for appointment;-

(b) As a judicial Member, unless he is or qualified to be a Judge of a High Court or he has for at least two years held the post of a Secretary to the Government of India in the Department of Legal Affairs or the Legislative Department including Member Secretary, Law Commission of India or held a post of Additional Secretary to the Government of India in the Department of Legal Affairs and Legislative Department at least for a period of five years.

3. As per sub-sections (2) and (3) of section 8 of the Administrative Tribunals Act, 1985 as amended by the Administrative Tribunals (Amendment) Act, 2006 (Central Act, 1 of 2007) :-

"(2) A Member shall hold office as such for a term of five years from the date on which he enters upon his office extendable by one more term of five years:

Provided that no Member shall hold office as such after he has attained the age of sixty-five years.

(3) The conditions of service of Chairman and Members shall be the same as applicable to Judges of the High Court."

4. **Qualification for appointment as an Administrative Member, Kerala Administrative Tribunal.** (The Administrative Tribunals Act, 1985 as amended by the Administrative Tribunals (Amendment) Act, 2006).

The eligibility conditions for appointment as an Administrative Member as per sub-section 2(a) of section 6 of the Administrative Tribunals Act, 1985 as amended by the Administrative Tribunals (Amendment) Act, 2006 provides that-

"(2) A person shall not be qualified for appointment,-

(a) as an Administrative Member, unless he has held for at least two years the post of Secretary to the Government of India or any other post under the Central or State Government and carrying, the scale of pay which is not less than that of a Secretary to the Government of India for at least two years or

(b) held a post of Additional Secretary to the Government of India for at least five years or any other post under the Central or State Government carrying the scale of pay which is not less than that of Additional Secretary to the Government of India at least for a period of five years:

Provided that the officers belonging to All-India services who were or are on Central Deputation to a lower post shall be deemed to have held the post of Secretary or Additional Secretary, as the case may be, from the date such officers were granted proforma promotion or actual promotion whichever is earlier to the level of Secretary or Additional Secretary, as the case may be, and the period spent on Central deputation after such date shall count for qualifying service for the purposes of this clause;"

5. For the Administrative Members already working in CAT/SATs who want to apply afresh, Section 10A of the Administrative Tribunals Act, 1985 as inserted by the Administrative Tribunals (Amendment) Act, 2006 provides that-

"10A. The Chairman and Member of a Tribunal appointed before the commencement of the Administrative Tribunals (Amendment) Act, 2006 shall continue to be governed by the provisions of the Act, and the rules made there-under as if the Administrative Tribunals (Amendment) Act, 2006 had not come into force:

Provided that, however, such Chairman and the Members appointed before the coming into force of Administrative Tribunals (Amendment) Act, 2006, may on completion of their term or attainment of the age of 65 or 62 years, as the case may be, whichever is earlier may, if eligible in terms of Section 8 as amended by the

Administrative Tribunals (Amendment) Act, 2006 be considered for a fresh appointment in accordance with the selection procedure laid down for such appointments subject to the condition that the total term in office of the Chairman shall not exceed five years and that of the Members, ten years."

Current Members, who are finishing their term between 1st January and 31st December 2014, would be eligible to apply if fulfilling the other conditions.

The candidature of eligible Members of the CAT/SATs willing to be considered for fresh appointment may accordingly be recommended by the Chairman, CAT/SATs.

6. Eligible persons who are willing to be considered for the post of Judicial/Administrative Member in the Kerala Administrative Tribunal may forward their applications in the prescribed proforma (attached). While forwarding the applications, the following points may be kept in mind:-

- (i) Quasi judicial experience with knowledge and experience in dealing with service matters and laws would be essential.
- (ii) It should be clearly stated that the officer(s) is/ are clear from vigilance angle. In case any penalty had been imposed in the past against any officer under the relevant Service Rules, the details of the same may also be furnished.
- (iii) Original CR dossiers, failing which certified copies of Confidential Reports of candidates for the last ten years may also be sent along with applications. If these stipulations cannot be complied with, the reasons thereof may be stated.
- (iv) Interested officers may also send advance copies of their applications. However, advance copies of the applications would be considered only if the actual applications are later received with all the above necessary requirements from the cadre controlling authorities, before 07.05.2014.

(v) The applications should reach the Secretary, Personnel and Administrative Reforms Department, Secretariat, Thiruvananthapuram before 5.00 PM. on 07.05.2014.

7. Persons selected would have to join within three weeks from the date of issue of appointment order, failing which the appointment would be cancelled.

Secretary

ANNEXURE

**PARTICULARS / BIO-DATA FOR THE POST OF ADMINISTRATIVE MEMBER IN
KERALA ADMINISTRATIVE TRIBUNAL**

1. NAME (IN BLOCK LETTERS)
2. DATE OF BIRTH
3. EDUCATIONAL QUALIFICATIONS
4. WHETHER THE CANDIDATE IS (*Strike out whichever is not applicable)
 - (a) A Member of All - India Service or,
 - (b) A Member of any Central Service or,
 - (c) A Member of Indian Legal Service or,
 - (d) Any other category / service (Please indicate details)
 - (a) In the case of All India Service please indicate the name of the Service, concerned cadre and the year of allotment.
 - (b) In the case of other Central Services and Indian Legal Service, the name of the service and year of allotment, along with the date from which in Grade 1 or Group A or Class 1 as the case may be.
 - (c) In the case of any State Service, the name of the state, service and the date from which the candidate is in Grade 1 or Group A or Class 1 as the case may be.
5. DATE OF SUPERANNUATION FROM PRESENT SERVICE
6. PRESENT POSTING (ALONG WITH DESIGNATION) WITH OFFICE AND RESIDENTIAL ADDRESS AND TELEPHONE NUMBER-OFFICE/RESIDENCE
7. WHETHER QUALIFIED FOR APPOINTMENT AS
 - (a) a person who has, for at least two years held the post of a Secretary to the Government of India or its equivalent or,
 - (b) a person who has for at least five years, held the post of an Additional Secretary to the Government of India or its equivalent.

(* Strike out whichever is not applicable)

8. THE DETAILS OF POST (S) HELD SINCE JOINING SERVICE (INCLUDING PROFORMA PROMOTION IF ANY) MAY PLEASE BE INDICATED IN THE DESCENDING ORDER i.e. FROM HIGHER POST TO THE LOWER ONE, IN THE FOLLOWING PROFORMA

Sl. No.	Post held	Pay scale	Period		Nature of work
			From	To	

9. DETAILS OF EXPERIENCE IN HANDLING SERVICE RELATED MATTERS (PLEASE ELABORATE)

10. DETAILS OF QUASI-JUDICIAL EXPERIENCE (PLEASE ELABORATE)

11. DETAILS OF THE DISCIPLINARY ACTION, IF ANY, TAKEN AGAINST THE OFFICER

Place:.....

Date:.....

(SIGNATURE)

**PROFORMA FOR THE POST OF JUDICIAL MEMBERS IN KERALA
ADMINISTRATIVE TRIBUNAL**

FOR BAR MEMBERS		
1	Name	:
2	Age	:
3	Date of birth	:
4	Educational qualifications	:
5	Years of practice	:
6	Summary of income statement supported by income tax returns for last 3 financial years	:
7	Any published works/Articles etc.	:
8	Important reported cases in which the candidate appeared	:
9	Field of Specialization	:
FOR MEMBERS/RETIRED MEMBERS OF JUDICIAL SERVICE		
1	Name	:
2	Age	:
3	Date of birth	:
4	Date of appointment to judicial service and the post which appointed	:
5	Post presently held, if retired date of retirement	:
6	Service particulars in different grades	:
7	Any published works	:
8	Details of the disciplinary action, if any, taken against the officer	:

Signature :

Date :